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O.A.No. 553 of 2006

ORDER DATED: 02.08.2006

The Applicant, who is working as Keyman, having been punished in a departmental proceeding by Sr. DEN (Co-ordination) has approached this Tribunal in this petition filed under Section 19 of the Administrative Tribunals Act, 1985.

Against the said order of punishment, dated 20.06.2006, the Applicant has filed an appeal on 28.06.2006, which is still pending with the authorities. Ld. Counsel for the Applicant prays that direction be issued to the Appellate Authority to finalize the case immediately.

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents. Respondent No.3 is hereby directed to dispose of the appeal petition of the Applicant within two months from the date of communication of this order. The O.A. is disposed of accordingly.

Send copies of this order along with O.A. to the Respondents and free copies of this order be given to Ld. Counsel for both the sides.

As prayed for by the Ld. Counsel for the Applicant, copies of this order along with O.A. be sent to Respondent No.3 by Speed Post at the cost of the

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Applicant; for which Ld. Counsel for the Applicant
undertakes to file the postal requisite in course of the day.

Prayer allowed.

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MEMBER (ADMN.)

Copy of Order with
Q. A. may be sent
to R-3 by Speed
Post and to R-1,
R-2, R-4 & R-5 -
by ~~Express~~ Post and
the copy of Order
may be given to
both the Counsel,

3/8/06

3/8/06
S. O (J)